

Central Information Commission

CIC/AD/C/09/000898

Dated March 2, 2010

Name of the Applicant : Shri Abhijeet Singh
Name of the Public Authority : A.I.I.M.S, New Delhi

Adjunct to CIC Decision dt.8.12.09

Background

1. The decision in the captioned order is reproduced below:
The Commission while holding that complete information has been provided, however, directs the CPIO to show cause as to why a penalty of Rs.250/- per day (Maximum Rs.25,000) should not be levied on him for not responding to the RTI application despite the directions given by the First Appellate Authority vide his letters dt.3.5.09 and 11.8.09. He is directed to submit his explanation in person on 2.3.10.
2. The Bench of Mrs. Annapurna Dixit, Information Commissioner, scheduled the hearing on March 3, 2010.
3. Shri A.K.Nim, Admn. Officer cum deemed PIO and Shri Surjeet Singh, UDC represented the Public Authority.

Decision

4. The Commission received an explanation to the above mentioned show cause notice from Shri Attar Singh, CPIO, dt.4.2.10 who stated in it that the RTI application of Shri Abhijeet Singh dt.23.3.09 had never been received in the RTI Cell, perhaps because the address on the application was incomplete. He stated that the application was addressed to the CPIO, AIIMS without referring to any Section and since there are sixteen CPIOs in AIIMS, the application seems to have got lost somewhere, while being transferred to the concerned CPIO. He further added that on receipt of CIC order dt.29.10.09, he had forwarded the application to A.O (Rectt.) on 10.11.09 requesting him to provide the information which the A.O(Rectt.) did, on 5.12.09. The information was subsequently furnished to the Appellant on the same day. He also added that the orders of the First Appellate Authority dt.3.5.09 and 11.8.09 have also not been received by the RTI Cell, AIIMS.

- 5 The Commission on perusal of the explanation provided to the show cause notice is of the opinion that non-receipt of 3 communications by the RTI cell of AIIMS including the RTI application and 2 orders of the First Appellate Authority is too much of a coincidence and hence directs the Appellate Authority to intimate to the Commission details of dispatch of his Orders dated 3.5.09 and 11.8.09 to the AIIMS in connection with the present case, by 24.3.10, under intimation to the AIIMS, to enable the Commission to take a decision on whether to impose penalty or not on the CPIO for not complying with the Appellate Authority's orders.

(Annapurna Dixit)
Information Commissioner

Authenticated true copy:

(G.Subramanian)
Asst. Registrar

Cc:

1. Shri Abhijeet Singh
H.No.3464
Sector 38D
Chandigarh 160 014
2. Shri Attar Singh
The CPIO &
Chief Administrative Officer
All India Institute of Medical Sciences
Ansari Nagar
New Delhi 110 029
3. Prof.Y.K.Gupta
The Appellate Authority &
Head of the Dept. of Pharmacology
All India Institute of Medical Sciences
Ansari Nagar
New Delhi 110 029
4. Officer incharge, NIC
5. Press E Group, CIC